

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 20th day of February 2020

Original Application No. 330/00099 of 2020

Hon'ble Mr. Devendra Chaudhary, Member (A)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Kaushal Kumar Gupta, S/o Ram Prakash Gupta, R/o Maa Ambey Vihar Colony, Deveretha No. 1, Shahganj, Agra.

. . .Applicant

By Adv : Shri Sanjay Kumar Yadav

V E R S U S

1. Union of India through the General Manager (Personnel), North Central Railways, Allahabad.
2. Senior Divisional Personnel Officer (SDPO), North Central Railways, Agra.
3. Divisional Railway Manager (Personnel), North Central Railways, Agra.
4. Senior Divisional Electrical Engineer (Operations), North Central Railways, Agra.
5. Additional Divisional Railway Manager (NCR), Agra.
6. Chief Electrical Engineer (NCR), Allahabad.

. . .Respondents

By Adv: Shri S.M. Mishra

ORDER

By Hon'ble Mr. Devendra Chaudhary, Member (A)

Heard Shri Sanjay Kumar Yadav, advocate for the applicant and Shri S.M. Mishra, advocate for the respondents.

2. Learned counsel for the applicant has submitted that while the applicant has been removed from service earlier, he has now been reinstated vide order dated 27.12.2013 (Annexure A-4). In continuance he has been awarded Dias-non and payment has not been made to him, for

which he has made representation dated 25.01.2019, decision on which is pending.

3. Learned counsel for the respondents submits that the award of punishment of Dies-non is justifiable and there is no need of representation in this case.

4. Considering the delay of more than 12 months in deciding the representation of the applicant, we direct the respondent No. 2/competent authority to consider and decide the representation of the applicant dated 25.01.2019 (Annexure A-1) by passing reasoned and speaking order within a period of 03 months from the date of receipt of a certified copy of this order and communicate the outcome of the same to the applicant. It is made clear that we have not gone into the merit of the case.

5. In view of the above direction the OA is disposed of. No costs.

6. Copy of this order be given to learned counsel for the respondents.

(Rakesh Sagar Jain)
Member (J)

(Devendra Chaudhary)
Member (A)

/pc/